

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1826
ANSWERED ON:22.07.2014
CRIME AGAINST MIGRANT WORKERS
Giluwa Shri Laxman

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any complaint regarding violence/atrocities committed against migrant workers belonging to Hindi speaking people from other States;
- (b) if so, the details and the number of such cases reported during each of the last two years and the current year; and
- (c) whether the National Human Rights Commission and the Union Government have issued any directives to the State Governments in this regard and if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (c): The incidence relating to compilation of crimes Specifically on violent incidents against migrant labourers, particularly from Hindi speaking people and from other states labourers data is not available and also maintained centrally. No advisory has been issued to States/UTs specifically on migrant labourers by NHRC though Ministry of Labour and Employment have written to States/UTs to frame necessary guidelines and initiatives for mitigating the problems faced by these labourers whenever such incidents occur in their region. Neither the National Human Rights Commission nor the Union Government has issued Advisories.

Since 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India, the State Governments are primarily responsible for the prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens.

However, the Government of India takes cognizance of various incidents and depending upon the gravity of the Crime, seeks reports from the concerned State Governments and take quick remedial action. The Government also supplements the efforts of State Governments by deploying additional Central Police Forces for maintaining the Law and Order. Steps were taken to control the same by issuing necessary Advisories from time to time for the prevention of incidents, which affect the law and order situation in the States with the State authorities in order to prevent the recurrence of such untoward incidents. Every State/Union Territory have also developed regulations concerning the plight of the individual rights and as such being the custodians of law enforcing agencies, they are taking adequate steps and measures to curb the crimes enforced upon labourers including migrant labourers and children.